

**Negotiation facilities to Registered Trade Unions**

6677. SHRI DHARAMGAJ SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether negotiation facilities are to be granted to the registered Trade Unions under the Industrial Dispute Act, 1947;

(b) if so, the provisions under which this has become statutory;

(c) whether All India Loco Running Staff Associations had approached him for non-grant of the negotiation facilities by the Railways under the Industrial Dispute Act 1947; and

(d) if so, the action Government have taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). The Industrial Disputes Act, 1947 provides for the investigation and settlement of industrial disputes. It provides *inter-alia* for settlements being arrived at between the employer and workmen in the course of conciliation proceedings as well as bipartite agreements arrived at otherwise than in the course of conciliation proceedings. Section 36 of the Act states *inter-alia* that a workman who is a party to a dispute shall be entitled to be represented in any proceeding under the Act by an office bearer of a registered trade union of which he is a member or by an office bearer of a federation of trade unions to which the trade union is affiliated.

(c) and (d). Consequent on representations received on behalf of the All India Loco Running Staff Association, the matter was taken up with the Ministry of Railways. That Ministry has informed that the Association is a sectional unrecognised body. According to the Ministry of Railways, though grievances put forward by unrecognised unions are duly attended to by them, no correspondence is exchanged with the unrecognised unions.

**Reserves of Non-Ferrous Metals in Andhra Pradesh**

6678. SHRI K. KODANDA RAMI REDDY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the non-ferrous metals available in Andhra Pradesh and their estimated reserves;

(b) the results of the air-borne mineral survey and the results of the Geological Survey of India operations in the State since 1969-70 and the follow-up action, if any, initiated; and

(c) whether there is any definite programme on the part of the Government to utilise the abundant mineral wealth of the State ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Estimated reserves of 1·231 lakh tonnes of copper metal and 7·655 lakh tonnes of lead metal are available in Andhra Pradesh. Besides extensive Bauxite deposit in Anantagiri Sankarameta area in Vishakhapatnam district and Dhukonda area in Godavari District have also been located. Detailed work in Vishakhapatnam area is in progress.

(b) The potential mineralised terrain falling within the districts of Cuddapah, Kurnool, Guntur, Nellore and Khammam in Andhra Pradesh was covered by a multi-instrument airborne geophysical survey. The anomalies thrown up by this survey were processed and ground follow-up of these promising aero-anomalies was taken up towards the close of 1968. Over 4000 electromagnetic aero-anomaly intercepts have been evaluated on the ground so far, of which 279 were subjected to detailed geological, geophysical and geochemical ground surveys. Based on the results obtained by the above field checks, five targets have emerged meriting a probe by diamond core drilling. So far, nearly 1400 m. of drilling has been carried out in the above prospects. Test drilling near Venkatyapalem in the Khammam district has intercepted a 2·34 m. wide zone of lead-zinc mineralisation assaying 0·38% copper, 2·68% lead and 2·8% zinc. Further drilling to probe the economic potentialities of the above prospect is in progress.